

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

CRLMP NO.817/2005 In Petition(s) for Special Leave to Appeal

(Cr1)... 2005

(From the judgement and order dated 05/11/2004 in CRLRC No. 17/2002  
of HIGH COURT OF A.P AT HYDERABAD)

GUMMADI ANANTHA RAO

Petitioner(s)

VERSUS

STATE OF A.P.

Respondent(s)

(for exemption from surrendering)

Date: 31/01/2005 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.P. SINGH

HON'BLE MR. JUSTICE ARUN KUMAR

For Petitioner(s)

Mr.A.T.M.Ranga Ramanujam, Sr.Adv.

Ms.Gouri Karuna Das, Adv.

Ms.Anu Gupta, Adv.

Mr.S.C.Gupta, Adv.

Ms. Rani Jethmalani, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following

O R D E R

Application for exemption from surrendering is rejected. Put up

after four weeks so that in the meantime, the petitioner may file proof of  
surrender.

( Satish K. Yadav )

( Asha Joshi )

Court Master

Court Master